

HIGH COURT OF SIKKIM
Record of Proceedings

WP(C) No.52 of 2017

RENUKA SHARMA

PETITIONER(S)

VERSUS

STATE OF SIKKIM AND ORS.

RESPONDENT(S)

Date: 26.07.2018

CORAM :

THE HON'BLE MRS. JUSTICE MEENAKSHI MADAN RAI, A.C.J.

For Petitioner(s) : Mr. A. Moulik, Sr. Advocate with Mrs. K.D. Bhutia, Mr. Ranjit Prasad and Ms Archana Sharma, Advocates.

For Respondent(s)
For R-1 & R-2 : Mr. Karma Thinlay, Sr. Govt. Advocate with Mr. Thinlay Dorjee, Govt. Advocate, Mr. S.K. Chettri and Mrs. Pollin Rai, Asst. Govt. Advocates.

For R-3 : Mr. Jorgay Namka, Panila Theengh, Ms Tashi Doma Sherpa and Mr. Karma S. Lhendup, Advocates.

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ORDER

It is submitted by learned Counsel for the Petitioner that the Petitioner does not seek to pursue this matter due to an intervening advantageous situation and seeks to withdraw the Petition.

Not opposed.

Considered.

Writ Petition stands disposed of as withdrawn.

Acting Chief Justice
26.07.2018

Index : Yes / No
Internet : Yes / No

Jk/bp